

# **HIGH COURT OF CHHATTISGARH: BILASPUR**

## **ENDORSEMENT**

Endt. No. 1221/Confdl./2017  
I-8-2/2002 (Pt. XI)

Bilaspur, dated the 21/11/2017

Copy of letter no. A-11016/1/2017-CLS-II dated 16.11.2017 of the Under Secretary to the Government of India, Ministry of Labour & Employment, New Delhi is enclosed herewith with a direction that the concerned candidates who fulfil the eligible qualification for the post of Presiding Officer at CGIT-cum-Labour Court, Chandigarh-I may submit their application in the prescribed proforma so as to reach this Registry **on or before 30.11.2017** and failing which it shall be presumed that none of them are willing for the same.

  
29-11-2017  
(Gautam Chourdiya)  
Registrar General

No. A-11016/1/2017-CLS-II  
Government of India  
Ministry of Labour & Employment  
\*\*\*\*\*

Shram Shakti Bhawan, Rafi Marg,  
New Delhi – 110001  
Dated the 16<sup>th</sup> November, 2017

To,

The Registrar General  
All High Courts,

**Sub: Filling up the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court, Chandigarh-I -regarding.**

*DR (cont)*  
*20-11-2017*  
*PL*  
Sir,

I am directed to say that the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court (CGIT-cum-LC) at Chandigarh-I is to be filled up shortly in terms of provisions of The Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience, and other Conditions of Service of Members) Rules, 2017. A copy of Notification of the said rules i.e. No. G.S.R. 514 (E), dated 01.06.2017 is enclosed as **Annexure-I**.

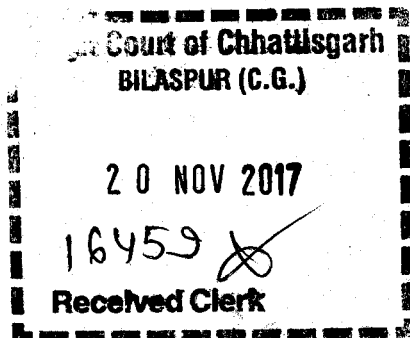
2. According to these provisions, a person shall not be qualified for appointment as Presiding Officer, unless he/she-

(a) is, or has been, or is qualified to be, a Judge of a High Court; or

(b) he has, for a period of not less than three-years, been a District Judge or an Additional District Judge; or

(c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty years in economics, business, commerce, law, finance, management, industry, public affairs, administration, labour relations, industrial disputes or any other matter which in the opinion of the Central Government is useful to the Industrial Tribunal.

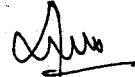
3. The terms and conditions of presiding officers so appointed will be as per Rules indicated under para 1 above.



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4. It is requested that a panel of names of applicants who are willing to be appointed as Presiding Officer of CGIT-cum-LC at Chandigarh-I and fulfill the eligibility conditions as per Notification No. G.S.R. 514 (E), dated 01.06.2017, may please be sent to this Ministry within a period of one month from the date of issue of this letter.
5. A set of three (03) proformae (**Annexure-II, III & IV**) are to be appended **each** application. A check-list (copy placed at **Annexure-II** regarding the documents/copies enclosed may be sent with **each** application. The Bio-Data of **each** of the officers may be furnished in the proforma placed at **Annexure-III** to be filled in by the concerned officer and **attested by the concerned Registrar General**. The nomination of **each** of the officers may be forwarded along with an abstract of ACRs (if applicable to the officer) of the last five years duly certified in the proforma placed at **Annexure-IV**, along with the ACR dossiers and vigilance clearance (if applicable to the officer).
6. It is requested that a panel of names of judicial officers who fulfill the requirements, as mentioned above and are willing to take up the assignment on terms and conditions mentioned in the enclosed Rules (Annexure-I) may please be furnished to this Ministry along with the proformae (Annexure-II , III & IV).
7. Nominations with complete proformae and verified copies of ACR dossiers (if applicable) will only be entertained by the Ministry.
8. That this Circular may be given wide publicity so that sufficiently large number of candidates apply for the post.

Yours faithfully,



(Ajay Malik)

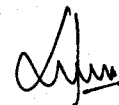
Under Secretary to the Government of India

Tel. No. 011- 23753083

Copy to:

1. Ministry of Law and Justice, Department of Legal Affairs, Shastri Bhawan, New Delhi with the request that a panel of names of Judicial Officers (retired or serving) who are willing to be appointed to the post of the Presiding Officer of the CGIT-cum-LC, Chandigarh-I may kindly be forwarded to this Ministry.
2. All Dy. Chief Labour Commissioners (C) with the request to take up the matter with the Registrars of the High Courts concerned for wide publicity of the circular.

Encl: Annexure-I, II , III & IV.



(Ajay Malik)

Under Secretary to the Government of India

## Annexure-II

### CHECK-LIST OF DOCUMENTS TO BE SENT WITH THE APPLICATION

Name of the Officer: \_\_\_\_\_

Sl. No.	Document	Status of enclosure of document Y – Yes N – No NA – Not Applicable
1	Copies of Annual Confidential Reports/Performance Appraisal Reports of the officer during the last five years	
2	Vigilance clearance (if applicable) of the officer	
3	Integrity certificate of the officer	
4	<b>Annexure-III</b> (Proforma for Bio-Data of the Officer)	
5	<b>Annexure-IV</b> (Proforma for ACR/APAR Grading for the last five years of the Officer)	

(Sign and Seal of the Registrar General)

**Proforma for Bio-data**

(to be filled by the judicial officer concerned)

1.	Name (in Full)		
2.	Date of Birth		
3.	Educational Qualification		
4.	Particulars of Service in brief with dates of each appointment held from the level of Additional District Judge or equivalent post  <i>(In Chronological Order)</i>  (Note: Experience with regard to Labour matters may be specifically mentioned)		
5.	Details in respect of last/current post held	Name of the last/current post	
		Date of appointment to last/current post	
		Date of retirement	
		Scale of pay	
		Last pay drawn	
6.	Address for communication		
7.	Phone no.	(Office)	
		(Residential)	
		(Mobile)	
8.	E-mail address		

Date:

Signature:

Place:

Name:

## Annexure-IV

Proforma for abstract of ACR Gradings for the last five years of each judicial officer to be considered for the post of Presiding Officer, Central Government Industrial Tribunal-cum-Labour Court, Chandigarh-I.

Name of the Officer: \_\_\_\_\_

Sl. No.	Year/Period	Details of Reporting Authority & Grading	Details of Reviewing Authority & Grading	Details of Accepting Authority & Grading
1				
2				
3				
4				
5				

(Sign and Seal of the  
Registrar General)